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असाधारण

EXTRAORDINARY

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PART II—Section 1

प्राधिकार से प्रकाशित

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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE (Legislative Department)

New Delhi, the 20th June, 2012/Jyaistha 30, 1934 (Saka)

The following Act of Parliament received the assent of the President on the 19th June, 2012, and is hereby published for general information:—

THE ADMINISTRATORS-GENERAL (AMENDMENT) ACT, 2012

[No. 33 OF 2012]

[19th June, 2012]

An Act further to amend the Administrators-General Act, 1963.

BE it enacted by Parliament in the Sixty-third Year of the Republic of India as follows:—

- (1) This Act may be called the Administrators-General (Amendment) Act, 2012.
- (2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.
2. In sections 9, 10, 29 and 36 of the Administrators-General Act, 1963, for the words "two lakhs", wherever they occur, the words "ten lakhs" shall be substituted.

Short title and commencement.

Amendment of sections 9, 10, 29 and 36 of Act 45 of 1963.

V. K. BHASIN,
Secretary to the Govt. of India.